

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 26th March, 2024

S.O 206 .- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Mirza Asif Ali Beigh, Executive Officer Municipal Council, Ganderbal to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Ganderbal.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/26/2022-10
Copy to the:- .

Dated :- 26-03-2024

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Deputy Commissioner, Ganderbal. This is with reference to letter No. DCG/Estt/F-529/7414534 dated 18-03-2024
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. Concerned Officer.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A


